



THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY

প্ৰাপ্ত কতুৰ্ত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 18th May, 2005

No. LGL.39/2005/11.--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAMACT NO. XXX OF 2005

(Received the assent of the Governor on 13th May, 2005)

THE ASSAM ADMINISTRATIVE TRIBUNAL (AMENDMENT) ACT, 2005

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ACT

further to amend the Assam Administrative Tribunal Act, 1977.

Administrative Tribunal Act, 1977, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Administrative and Pension Tribunal (Amendment) Act, 2005.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment of the long title and short title.

In the principal Act in the long utle and Short title, in between the words "Administrative" and "Tribunal" the words "and Pension" shall be inserted.

Insertion in the Preamble

In the principal Act, in the Preamble, in between the words "service" and "of", the words "including pension matters" shall be inserted.

Amendment of section 2.

- 4. In the principal Act, in section 2,-
 - (i) in clause (e), in sub-clause (i), in between the words "service" and "of", the words "and pension matters" shall be inserted.
 - (ii) in clause (j), in between the words "Administrative" and "Tribunal", the words "and pension" shall be inserted.

Amendment of section 3.

 In the principal Act, in section 3, in sub-section (1), in between the words "Administrative" and "Tribunal", the words "and Pension" shall be inserted.

Amendment of section 4.

6. In the principal Act, in section 4, in sub-section (1), the "." (full stop) appearing at the end shall be deleted and thereafter the words "and pension matters". shall be inserted."

M. K. DEKA,

Commissioner & Secy. to the Govt. of Assam, Legislative Department.

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